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HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 14 Dated: 22/4/2019

It is hereby notified that vide High Court Order Dated **20.03.2019**

**Ms. Rajni Gupta,
D/O Suresh Gupta,
R/O Plot No. 2 Rehari Colony Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-157/2019 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Joint Registrar (Admn.)

No: 1672-77/2019 Dated: 22/4/2019

Copy forwarded to the:

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Ms. Rajni Gupta, Advocate**

.....for information and necessary action.

Joint Registrar (Admn.)